

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-158/ND/2021**

**IN THE MATTER OF:  
Bank of Maharashtra**

**....PETITIONER**

**Vs.**

**M/s. Grid India Power Cables Pvt. Ltd.**

**....RESPONDENT**

**Section  
Under Section 7 of IBC**


**Order delivered on 14.07.2021  
(Virtual Hearing)**


**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial creditor :Mr. Nishant Awana, Advocate.  
For the Respondent/Corporate debtor :Mr. Hemant Chaudhri, Mr. Piyush  
Arora, Advocates.**

**ORDER**

Heard the submissions made by the learned counsel for the financial creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has submitted that due to COVID-19 they could not file reply in the matter and prayed for three weeks' time in the matter. Time prayed for is granted, two weeks for filing of reply and one week for filing rejoinder in the matter. Post the matter to **18<sup>th</sup> of August, 2021.**

  
**(Hemant Kumar Sarangi)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Anjula)